

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-202 (PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.07.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant/petitioner: Ms. Sristi Kapoor, Adv.

For the respondent : Mr. Shantanu Chaturvedi, Adv. for RP

ORDER

CA-537(PB)/2018

Learned counsel for the RP states that since copy of the application was served much later after the order was passed on 04.07.2018 hence reply could not be filed in time and seeks further time to file reply. One week's time is granted to file reply with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 14.08.2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

25.07.2018
Aarti